

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 3643/2018

New Delhi this the 2nd day of April, 2019

**Hon'ble Mr. S.N. Terdal, Member (J)
Hon'ble Mr. Pradeep Kumar, Member (A)**

1. Gulshan Kumar
Aged about 23 years,
S/o Ram Kishan
R/o VPO Pirthala, Tehsil Tohana District Fatehabad,
Haryana-125120
Mob. No. 9468240586
Post: Special Education Teacher
Post Code: 87/17
Group – B
2. Sana Jilani
Aged about 23 years,
D/o Syed Anzar Jilani
R/o E-228, Abul Fazal Enclave Part-2, Shaheen Bagh, Jamia Nagar,
Okhla, New Delhi-110025
Mob. No. 8377995543, 8851041099
Post: Special Education Teacher
Post Code: 87/17
Group – B
3. Uzma
Aged about 24 years,
D/o Zikrur Rehman
R/o A-31/135, Puri Gali No. 02, Vijay Mohalla Maujpur, Delhi
Mob. No. 9821786173
Post: Special Education Teacher
Post Code: 87/17
Group – B
4. Seema Rani
Aged about 31 years,
D/o Umed Singh
R/o VPO Jhanj Kalan, District Jind, Tehsil Jind, Haryana-126102
Mob. No. 9991616043, 9416106071
Post: Special Education Teacher
Post Code: 87/17
Group – B
5. Nagendra Singh
Aged about 41 years,
S/o Ram Bahadur Singh
R/o Gayasuddinpur, Allahabad, Uttar Pradesh-211011
Mob. No. 9559129940
Post: Special Education Teacher
Post Code: 87/17
Group – B

...Applicants

By Advocates : Mr. Anuj Aggarwal with Mr. Tenzing Thinlay Lepcha)

Versus

1. Govt. of NCT of Delhi
Through the Chief Secretary
Secretariat, I.P. Estate,
New Delhi – 110002.
2. Union of India
Through its Secretary
Ministry of Human Resource & Development,
Shastri Bhawan,
New Delhi-110001
3. Delhi Subordinate Services Selection Board (DSSSB)
Through its Chairman
Govt. of NCT of Delhi,
FC-18, Institutional Area,
Karkardooma, Delhi – 110092
4. The Director of Education,
Directorate of Education,
Govt. of NCT of Delhi
Old Secretariat Building,
Civil Lines, Delhi-110054
5. Central Board of Secondary Education (CBSE)
Through its Chairman
Shiksha Kendra, 2, Community Centre,
Preet Vihar, Delhi-110092

...Respondents

By Advocates : Mr. Anuj Kumar Sharma)

O R D E R (Oral)

Mr. S.N. Terdal:

The applicants are seeking direction to the respondents to relax the qualification of Central Teacher Eligibility Test (CTET) in the appointment to the various posts applied for by the applicants in pursuance to advertisement No.4/17 dated 20.12.2017.

2. We heard learned counsel for parties. During the course of hearing, learned counsel for the respondents has produced a copy of the Order dated 14.3.2019 passed in OA Nos.300, 320, 335,345, 1710, 1904, 2741,

2770 and 3084 of 2018 and 770 and 686 of 2019 and also of the Hon'ble Delhi High Court in Writ Petition (Civil) No.11328/2017 (*Annu and Others vs. Govt. of NCT of Delhi and others*) dated 11.1.2018 and submitted that the issue involved in this case is squarely covered by the said orders and judgments.

3. Following the aforesaid orders and judgments, we do not find any merit in this case and the same is accordingly dismissed. There shall be no order as to costs.

(Pradeep Kumar)
Member (A)

(S.N. Terdal)
Member (J)

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